

Central Administrative Tribunal
Principal Bench

O.A.No.302/2003

Hon'ble Shri Shanker Raju, Member(J)

Smt. Munni Devi
r/o E-237, Amar Colony
Lajpat Nagar
New Delhi. Applicant

(By Advocate: None)

V8

Govt. of NCT of Delhi, through

1. The Secretary
Dept. of Education
Delhi Secretariat
ITO, New Delhi.
2. The Director of Education
Govt. of NCT, Old Secretariat
New Delhi.
3. Deputy Director of Education
Distt. East, Rani Garden
Geeta Colony
Delhi. Respondents

(By Advocate: Mrs. Avnish Ahlawat, through
Shri Mohit Madan)

O R D E R (Oral)

By Shri Shanker Raju, M(J):

None appeared for applicant even on second call. OA is disposed of in terms of Rule 15 of the CAT(Procedure) Rules, 1987.

2. In the present OA, applicant, who had been regularised w.e.f. the March, 2002 seeks regularisation with all consequential benefits from the date of her immediate junior was regularised. As there is a discrepancy in the date of her junior's regularisation, i.e., 1995 in one case and prior to 1.1.1998.

3. Learned counsel for respondents states that the case of applicant would be examined and necessary orders would be passed.

4. In this view of the matter, as I find that even part-time casual worker cannot be discriminated in the matter of regularisation and are entitled for the same benefits as accorded to their counterparts/juniors which is in consonance with principle of equality enshrined under Articles 14 and 16 of the Constitution of India.

5. In this view of the above, the OA is disposed of with direction to consider the claim of applicant for regularisation against Group 'D' post from the date of her immediate junior was accorded the same, along with claim for all consequential benefits flowing from the order. The aforesaid directions would be complied with by a detailed speaking order within two months from the date of receipt of a copy of this order. No costs.

S. Raju
(Shanker Raju)
Member(J)

/rao/